

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No. 73/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (T) Shri S. VijayaraghavanATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th May, 2017, 10.30 A.M

Name of the Company		Surendra Kumar Joshi -Versus- Rei Agro Limited	
Under Section		9	IBC
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS MAMTA BIRANI

IP & IRP

Mamta Birani
18/5/17

1. SOUNAK MITRA, Adv.

2. DRIPTO MAJUMDAR, Adv.

Corporate debtor

D Majumdar
18/5/17

1. URMILA CHAKRABORTY, Adv.

2. ANJIT DEY, Adv.

ACG Pam Pharma
Technologies Pvt. Ltd.
(Supporting creditor)An
18.5.17


1. Anurita Pandey


Petitioner

ORDERAn
18.5.17Ld. Counsels for the Petitioner, IRP, Corporate Debtor, ACG
Pam Pharma Technologies Pvt. Ltd. are present.

Learned IRP informed that in this case Insolvency and Bankruptcy Board of India has confirmed the appointment of Shri Anil Goel as Resolution Professional (RP). In view of the approval of name of Shri Anil Goel as RP by Insolvency & Bankruptcy Board of India, we hereby appoint him as RP. He is directed to proceed according to law.

List the matter on 04/07/2017.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)